

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

(5) OA No. 060/0015/2014

Narinder Singh & Another Versus Union of India & Ors.

11.2.2014

Present: Sh. Rohit Seth, counsel for the applicants.

On the commencement of hearing, Shri Rohit Seth, learned counsel for the applicants made a statement at the bar that he may be permitted to withdraw the present O.A with permission to file a fresh with better particulars.

Ordered accordingly.

(UDAY KUMAR VARMA)
MEMBER(A).

(SANJEEV KAUSHIK)
MEMBER(J)

Kks